

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.669/2017

New Delhi, this the 23rd day of February, 2017

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Dr. Brahm Avatar Agrawal, Member (J)**

Sh. Hari Prakash (Aged about 51 years)
S/o Sh. Om Prakash
R/o Sunar Gali, Bayana Junction Group 'C'
Distt. Bharatpur (Rajasthan) -321401.Applicant.

Presently compulsory retired as Helper

(By Advocate: Mr. T.D. Yadav)

Versus

1. Union of India through
General Manager,
Northern Railway, Baroda House, New Delhi.
2. Senior Divisional Electrical
Engineer/TRS
Electric Loco Shed
West Central Railway, Tughlakabad, New Delhi
3. Divisional Electrical
Engineer/TRS
Electric Loco Shed
West Central Railway, Tughlakabad, New Delhi
4. Divisional Railway Manager,
West Central Railway Kota, Rajasthan. Respondents

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A):-

The applicant has submitted that in Disciplinary Proceedings initiated against him, the Disciplinary Authority has passed penalty order dated 14.03.2015. The Appellant Authority, vide order dated 08.05.2015, has taken a decision on the appeals dated 11.04.2015 and 21.05.2015. Thereafter, the applicant has filed representation/ revision petition on 29.09.2015 (Annexure A-6) but the same is yet to be decided by the

respondents. He seeks a direction to the respondents to decide his representation /revision petition dated 29.09.2015.

2. In view of the limited prayer of the applicant, we dispose of this OA, at the admission stage, without issuing notices to the respondents and without going into merits of the case, with directions to the respondents to take appropriate decision on the representation / revision petition dated 29.09.2015 within a period of two months from the date of receipt of a certified copy of this order. They shall communicate their decision to the applicant by means of a reasoned and speaking order. No costs

(Dr. Brahm Avtar Agrawal)
Member (J)

(Shekhar Agarwal)
Member (A)

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